

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00366/2019
Chandigarh, this the 12th day of April, 2019

...
CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)

...

Paramjit Singh aged about 45 years S/o Kahan Singh GDS, BPM
Lakkawala BO Ramnagar District Faridkot. (Pin Code – 151203
Group C)

....Applicant

(Present: Ms. Kamalpreet Kaur Dhaliwal, Advocate)

Versus

1. Union of India, through the Secretary, Department of Posts, Ministry of Communications and Information Technology through Secretary Daak Bhawan, New Delhi.
2. Director Postal Services, O/o PMG, Punjab West Region, Chandigarh – 160017.
3. Department of Posts through the Superintendent of Post Offices, Faridkot Division, Faridkot.
4. The Assistant Superintendent of Post Offices, Moga Sub Division Moga – 142001.

Respondents

(Present: Mr. Sanjay Goyal, Advocate)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. Learned counsel, at the very outset, submitted that he restricts his prayer to issuance of a direction to the respondents to decide the appeal filed by the applicant within a time-frame. He argued that the applicant filed a statutory appeal dated 15.10.2018 against the penalty order (Annexure A-1) which has not been decided till date.
2. Issue notice to the respondents.

3. At this stage, Mr. Sanjay Goyal, Sr. CGSC, appears and accepts notice. He submitted that the respondents be granted two weeks time to decide the appeal of the applicant.

3. Considering the above, we dispose of the O.A., with a direction to the respondents to consider and decide the indicated appeal of the applicant, in accordance with law, within a period of two weeks from the date of receipt of a copy of this order, and a copy thereof be duly communicated to the applicant. If it has already been decided, then a copy of the order passed thereon be duly communicated to the applicant forthwith.

4. Needless to mention, that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case.

No costs.

(P. GOPINATH)
MEMBER (A)

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(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 12.04.2019